

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 257/2009

Subject: Petition under section 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Simhadri Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014

Date of Hearing: 14.6.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC, New Delhi

Respondents: APTRANSCO, APEPDCL, APSPDCL, APNPDCL and APCPDCL

Parties present: Shri A.K. Chaudhary, NTPC
Shri V.K.Padha, NTPC
Shri Ajay Dua, NTPC

This petition has been filed by the petitioner, NTPC, for approval of tariff for Simhadri Super Thermal Power Station, Stage-I (1000 MW) (hereinafter referred to as "the generating station") for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations").

2. The representative of the petitioner submitted as under:

- (a) In addition to the additional capital expenditure covered under Regulations 9(1), 9(2) and 19(e) of the 2009 regulations it has claimed additional expenditure which are necessary for the efficient operation of the generating station during its life time and detailed legal submissions on the admissibility of such expenditure has been filed. He submitted that additional information as sought for by the Commission has been filed and copy served on the respondents.
- (b) In the present petition, claims have been made towards:
 - (i) Payment of Fees and charges made in terms of the Central Electricity Regulatory Commission (Regional Load Despatch Centre and other related matters) Regulations, 2009;
 - (ii) Capitalization of Wagon Tippler and locos; and
 - (iii) Additional water charges over and above the norms specified by the Commission.

3. On a specific query by the Commission as to why Wagon Tippler was required, the representative of the petitioner clarified that the same was based on the consent of the sole beneficiary of the generating station. He also clarified that the water charges levied by the State Government has escalated by 15% (approx) in comparison to the escalation of 5.72% specified under the 2009 Regulations. The representative added that the cost incurred towards development of infrastructure for implementation of the scheme based on the Govt. of India notification dated 27.4.2010, which require the generating stations to supply power to rural households within the radius of 5 km from the existing /upcoming projects, may be allowed.

4. None appeared on behalf of the respondents. The Commission directed the petitioner to submit information on the following, on affidavit, with copy to the respondents, latest by 8.7.2011:

- (i) Detailed justification for providing wagon tippler, locos and accessories system;
- (ii) The actual coal requirement and its receipt for the last 3 years;
- (iii) Coal receipt from linked mines as well as other sources including imported coal through railway system;
- (iv) The average number of bottom operated & box-N type of wagons received on daily basis for the last one year;
- (v) Cycle time required for unloading railway rakes in box-N type of wagons;
- (vi) Communication, if any, made with the Railway Departments regarding improving of coal supply through railway;
- (vii) The performance of the generating station in terms of Declared Availability (DC) and the Plant Load factor (PLF %) for the last five years;
- (viii) The effective date from which the water charges, prior to issue of the latest notification by the State Government, were in force, along with a copy of the said notification.

5. Subject to the above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)